

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): (a) Certain roads of strategic importance as identified by Army are planned for construction / improvement.

In addition certain railway line projects are identified by Army as strategic projects and are under planning/sanction stage.

(b) and (c) There are certain delays in execution of road projects mainly due to the following reasons:

- (i) Delay in Forest/Wildlife/Environment clearance.
- (ii) Hard rock stretches.
- (iii) Limited working season.
- (iv) Difficulties in availability of construction material.

(d) to (f) The following steps have been taken to expedite completion of the road projects:

- (i) Chief Secretaries of various State Governments have been requested to constitute Empowered Committees to resolve issues related to land acquisition, environmental clearance, allotment of quarries etc.
- (ii) Regular monitoring of forest/wildlife/environment clearance cases is being done.
- (iii) Ministry of Environment and Forest (MoEF) has given the General Approval for diversion of forest land required for construction/widening of roads entrusted to BRO in the area falling within 100 kilometres aerial distance from the Line of Actual Control (LAC) and for link roads between Border Roads in the area within 100 kilometre aerial distance from the Line of Actual Control (LAC) and National Highways/State Highways/Other roads subject to certain conditions.
- (iv) Modern machineries/equipment have been approved for procurement and outsourcing has been allowed to augment capacity of BRO.

Encroachment on defence land

3566. DR. R. LAKSHMANAN: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has formulated any plan to tackle the twin issues of encroachment and illegal construction on defence land; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): (a) and (b) Action for removal of encroachment and illegal construction is taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 and Cantonments Act, 2006. Detailed instructions for ensuring vigilance and for detection and prevention of encroachments and illegal construction have been issued by the Ministry. Further to improve defence land management steps such as computerization of defence land records, survey, demarcation and verification of all defence lands and defence land audit has been undertaken.

Violation of ceasefire at the borders

†3567. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of DEFENCE be pleased to state:

(a) the number of soldiers who became martyrs at the borders of the country during the last ten years;

(b) whether Government will formulate any concrete policy for the safety of Indian soldiers guarding the borders of the nation;

(c) if so, by when;

(d) if not, the reasons therefor;

(e) the number of occasions when the ceasefire was violated at the borders of the country during the last three years; and

(f) whether Government has taken any effective steps to stop the violation of ceasefire and, if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): (a) Indian Army is deputed along Line of Control (LoC) and small portion of International Border (IB) in J&K bordering Pakistan and along Line of Actual Control (LAC) on Indo-China Border. During last 10 years (2004-2013), 27 soldiers have been martyred in various incidents only along LoC.

(b) to (d) Government is fully seized of the safety of the Indian soldiers and requisite measures are taken on an ongoing basis for their safety as per the threat envisaged.

(e) The number of Ceasefire Violations (CFVs) in Jammu and Kashmir during the last three years is as under:

Year	No. of Ceasefire Violations
2011	62
2012	114
2013	347

†Original notice of the question was received in Hindi.